

THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

ORDER NO. 31

Dated Guwahati, the 23rd May, 2016

As per the resolutions adopted in the Chief Justices' Conference, 2016, Hon'ble the Chief Justice has been pleased to constitute the Committee for the utilization of funds under the 14th Finance Commission with the following members:

	NAMES OF THE HON'BLE JUDGES / MEMBERS	SECRETARY
Committee for the utilization of funds under the 14th Finance Commission.	<ol style="list-style-type: none">1. Hon'ble Mr. Justice Hrishikesh Roy2. Hon'ble Mr. Justice A.K. Goswami3. Hon'ble Mr. Justice Ujjal Bhuyan <p style="text-align: center;">MEMBERS</p> <ol style="list-style-type: none">4. Mr. Prabir Kr. Dutta, IAS (Retd.), former Chief Secretary to the Government of Assam.5. Mr. Kodathumuriyil Verghese Eapen, IAS, Addl. Chief Secretary to the Govt. of Assam, Planing & Development Department.6. Mr. Ravi Kota, IAS, Commissioner & Secretary to the Govt. of Assam, Finance Department.7. Mr. P.K. Saikia, L.R & Secy. to the Govt. of Assam, Judicial Department8. Mr. Pranjal Das, Dist. & Sessions Judge, Kamrup (Amingaon)9. Chief Engineer, PWD (Building), Assam.	Registrar (Admn.) to be assisted by Joint Registrar (PM&P)
	<p>N.B. For any matter / issue relating to the implementation of 14th Finance Commission Award, which is otherwise not related to the officials at Sl. No. 4 to 9, shall be placed before Hon'ble the Chief Justice through the other Hon'ble members indicated at Sl. Nos. 1 to 3.</p>	

By Order,
Sd/- H.K. Sarma,
REGISTRAR GENERAL

Memo No. HC. III - 23/ 2013/ 1362-80 / G, Dated 23.05.2016
Copy to:-

- 1) Mr. Prabir Kr. Dutta, IAS (Retd.), former Chief Secretary to the Govt. of Assam, Dispur, Guwahati – 6 for information and necessary action.
- 2) Mr. Kodathumuriyil Verghese Eapen, IAS, Addl. Chief Secretary to the Govt. of Assam, Planing & Development Deptt, Dispur, Guwahati – 6 for information and necessary action.
- 3) Mr. Ravi Kota, IAS, Commissioner & Secretary to the Govt. of Assam, Finance Department, Dispur, Guwahati – 6 for information and necessary action.
- 4) Mr. P.K. Saikia, LR & Secy. to the Govt. of Assam, Judicial Deptt., Dispur, Guwahati – 6 for information and necessary action.

- 5) Mr. Pranjal Das, Dist. & Sessions Judge, Kamrup (Amingaon), Guwahati, for information and necessary action.
- 6) The Registrar (_____), Gauhati High Court, Guwahati for information and necessary action.
- 7) The Registrar, Gauhati High Court, Kohima Bench, Kohima / Aizawl Bench, Aizawl for information.
- 8) The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati for information.
- 9) The Chief Engineer, PWD, (Bldg.), Govt. of Assam Chandmari, Guwahati for information and necessary action.
- 10) The Joint Registrar (_____), Gauhati High Court, Guwahati.
- 11) The Joint Registrar, Gauhati High Court, Itanagar Bench, Naharlagun.
- 12) The Deputy Registrar (_____), Gauhati High Court, Guwahati.
- 13) The Asstt. Registrar (_____), Gauhati High Court, Guwahati
- 14) The Librarian-cum-Research Officer, Gauhati High Court, Guwahati.
- 15) The Special Officer, Translation Wing, Gauhati High Court, Guwahati.
- ✓ 16) The System Analyst, Gauhati High Court, Guwahati. *He is requested to upload this Order in the website of Gauhati High Court.*
- 17) The Admn. Officer (J) (_____), Gauhati High Court, Guwahati.
- 18) The P.S. to Hon'ble Mr./Dr. (Mrs.) / Mrs. Justice _____ Gauhati High Court, Guwahati.
- 19) The C.A. to the Registrar General, Gauhati High Court, Guwahati.

M
23/5/16
REGISTRAR GENERAL